

The Uttar Pradesh State Legislature Members, Ministers and Parliamentary Secretaries' Emoluments Laws (Amendment) Act, 1989

Act 15 of 1989

Keyword(s):

Salary, Allowance, Accommodation, Conveyance, Members

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THE UTTAR PRADESH STATE LEGISLATURE MEMBERS, MINISTERS AND PARLIAMENTARY SECRTARIES' EMOLUMENTS LAWS (AMENDMENT) ACT, 1989

(U. P. ACT NO. 15, OF 1989)

[as passed by the Uttar Pradesh megislature]

AN ACT

Further to amend the Uttar Pardesh State Legislature [Members' Emolunients and Pension) Act, 1980, the Uttar Pradesh Ministers (Salaries, Allowauces and Miscellaneous Provisions) Act, 1981 and the Uttar Pradesh State Legislature Officers, Ministers, Deputy Ministers, Parliamentary Secretaries and Members (Salaries and Allowances and Miscellaneous Provisions) Act, 1956.

It is hereby enacted in the Fourtieth Year of the Republic of India as follows :-

CHAPTER-I PRELIMINARY

Short title and commencement

- (1) This Act may be called the Uttar Pradesh State Legislature Members, Ministers and Parliamentary Secretaries' Emoluments Laws (Amendment) Act, 1989.
 - (2) It shall be deemed to have come into force on April 1, 1989.

CHAPTER-II

The Uttar Pradesh State Legislature (Members' Emiluments and Pension) Act. 1980

Amendment of ection 2 of U.P. Act No. 23 of 1980

2. In the Uttar Pradesh State Legislature (Members' Emluments and Pension) Act, 1980, hereinafter in this Chapter referred to as the principal Act, in section 2, in clause, (i), in the Hindi version, for the words "संसदीय सचिव" the words "सभा सचिव" shall be substituted.

Amendment of section 15

- 3. In section 15 of the principal Act,
 - (a) after clause (v-b), the following clause shall be inserted, namely:-
 - "(v-bb) the allowances shall also be payable for the days during which a member tours for the works in the service of the public and for which the allowance or incidental chagers under the preceding clauses are not, or may not be, admissible;";
 - (b) in clause (v-c), after the words "a member holding any office referred to in clause (i) of section 2" the words "and the Leader of Opposition" shall be inserted.

Substitution of section 19

- 4. For section 19 of the principal Act, the following section shall be substituted, namely:-
 - "19. The Leader of Opposition shall be entitled to such salary, accommodation, conveyance and other facilities as are admissible to any member of the Council of Ministers Salary, accomodation, conveyunder the provisions of sections 3, 4, 5, 6, 7 and 8 of ance and other the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981 and the provisions facilities to the leader of Oppoof the said sections and the rules relating thereto shall sition mutatis mutandis apply to the Leader of Opposition as they

apply in relation to any member of the Council of Ministers.

Sections 20, 21, 21-A and 22 of the principal Act shall be omitted.

sections 20 21-A and 22

- •6. In section 24 of the principal Act,—
 - (a) in sub-section (1) ,for the words "seven hundred and fifty" the words "one thousand two hundred and fifty" shall be substituted and in the proviso, for the words "one thousand five hundred and fifty" the words "two thousand and fifty" shall be substituted;

Omission of

Amendment of section 24

(b) in sub-section (1), in Explanation II, for the words "three months", the words "six months" shall be substituted, and

(c) for sub-section (2), the following sub-section shall be substituted, namely:

- (2) Every person who has served as a member of the Assembly or of the Council, or partly as a member of the Assembly and partly as a member of the Council (whether continuous or not) for a period lesser than the period specified in sub-section (1) and to whom no pension under sub-section (1) is admissible, shall be entitled to a pension at the rate of five hundred rupees per month throughout his life.
- 7. In section 25 of the principal Act, for the words "one thousand five hundred and fifty rupees" wherever occurring the words "two thousand and section 25 fifty rupees" shall be substituted.

8. In section 26 of the Principal Act, for the words "one thousand five hundred and fifty rupees" wherever occurring the words "two thousand and fifty rupees" shall be substituted.

section26

Amendment of

Amendment of

CHAPTER-III

Amendment of the Uttar Fradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981.

9. In section 3 of the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981, hereinafter in this Chapter referred to as the principal Act, in sub-section (2) for the words "six hundred and fifty rupees" per month" the words "nine hundred rupees per month" shall be substituted and be deemed to have been substituted from July 31, 1987.

Amendment of section 3 of U.P Act No. 14 of 1981

In section 6 of the principal Act, in sub-section (2), for the words "travelling and daily allowance at such rates and upon such conditions as may be prescribed" the words "travelling allowance and out-of-pocket expenses from such date, at such rates and upon such conditions as may be prescribed" shall be substituted.

Amendment of section

CHAPTER IV

Amendment of the Uttar Pradesh State Legislature Officers, Ministers, Deputy Ministers, Parliamentary Secretaries and Members' (Salaries and Allowances and Miscellaneous Provisions) Act, 1956.

11. In section 3 of the Uttar Pradesh State Legislature Officers, Ministers, Deputy Ministers, Parliamentary Secretaries and Members' (Salaries and Allowances and Miscellaneous Provisions) Act, 1956, hereinafter in this Chapter referred as the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:-

Amendment of section 3 of . U.P. Act no. 88 of 1956.

- "(1) Every Parlimentary Secretary shall, throughout the term of his office, be entitled to a salary of eight hundred and fifty repees per month and be paid a conveyance allowance of three hundred rupees per month,"
- 12. For section 4 of the principal Act, the following section shall be Substitution of substituted namely:-

Travelling allowances and out of pocket expenses

"(4) Every Parliamentary Secretary shall be entitled for journeys (whether by land, sea or air) performed in connection with the discharge of his official duties, to travelling allowance and out-of-pocket expenses at such rate and upon such conditions as may be prescribed."

section 4

By order, NARAYAN DAS, Sachiv.